50,000 परिवारों को, जिन्होंने सरकारी तथा सार्वजनिक भूमि पर 31 जुलाई, 1960 से पूर्व अनधिवास किया था, वैकल्पिक वास देने के लिए लगभग 10 करोड़ रुपये की लागत का अनुमान था।

(घ) 733.35 लाख रुपये।

(ङ) तथा (च). 1960 में बनाई गयी योजना के अंतर्गत पट्टे के आधार पर आवंटित किये गये 80 वर्ग गज के 540 प्लाटों का पट्टे की शर्तों के विरुद्ध अपात्र व्यक्तियों के पास चले जाने का सन्देह है।

बेनामी बिक्री तथा प्लाटों के व्यापार को हतोत्साहित करने के लिए, पात्र अनधिवासियों को केवल किराये के अधार पर न कि स्वामित्व के आधार पर वैकल्पिक वास का आवंटन देने के लिये नवम्बर, 1962 में योजना पुनरीक्षित की गयी। हटा दिये जाने पर जो लोग सरकारी भूमि पर पुनः अनधिवास करते हैं, उनसे पब्लिक प्रेमिसेज (एविक्शन आफ अनआथराइज्ड अक्यूपेन्ट्स) एक्ट के अंतर्गत व्यवहार किया जाता है। इस एक्ट के अंतर्गत पुनः अनधिवास करना दण्डनीय अपराध है जिसमें एक वर्ष का कारगार अथवा 1,000 रुपये तक का जुर्माना अथवा दोनों दिये जा सकते हैं। अनधिवास को हस्तक्षेप्य अपराध (कागनीजीबिल आफेन्स) बनाने का प्रस्ताव भी विचारधीन है।

भारत के नगर आयोजकों (टाउन प्लैनर) का सम्मेलन

9589. श्री रामावतार शास्त्री : क्या स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या 10 अप्रैल, 1968 को दिल्ली में भारत के नगर आयोजकों का एक वार्षिक सम्मेलन हुआ था ;

(ख) यदि हां, तो क्या भारतीय नगरों के विकास के बारे में कोई सिफारिशें की गई है ;

(ग) यदि हां, तो उनका ब्यौरा क्या है; और

(घ) उन्हें क्रियान्वित करने के लिये क्या कार्यवाही करने का सरकार का विचार है ?

स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मंत्रालय में उप-मंत्री (श्री ब० सू० मूर्ति) : (क) इन्स्टीट्यूट आफ टाउन प्लैनर्स के, जो एक व्यवसायिक संस्था हैं, सदस्यों की वार्षिक बैठक 10 से 12 अप्रैल 1968 को हुई।

(ख) और (ग). इस संस्थान ने अपनी वार्षिक बैठक में आर्थिक मन्दी तथा प्राकृतिक आयोजन के विषय पर विचार किया तथा आर्थिक मन्दी का प्रतिकार करने और व्यवहारिक आधार पर देश में नगरीय एवं क्षेत्रीय विकास के मार्गदर्शन के लिए प्राकृतिक आयोजन तथा आवास के लिए अधिक साधन जुटाने के महत्व पर जोर दिया।

(घ) ये सिफारिशें अभी प्राप्त हुई हैं तथा इन विचार किया जा रहा है।

Scholarships to Scheduled Castes and Scheduled Tribes

9590. SHRI A. S. KASTURE : Will the Minister of SOCIAL WELFARE be pleased to state :

(a) whether the rates of the Government of India's scholarships to be awarded to Scheduled Castes and Scheduled Tribes and other backward classes students studying in Post-Matric classes, were fixed in 1951 ;

(b) whether these rates are still unchanged ; and

(c) whether in view of the tremendous rise in prices of all commodities, Government propose to revise the rates of the Government of India's scholarships ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (DR. (SMT.) PHULRENU GUHA) : (a) and (b). The existing rates have been in force since 1954-55.

(c) Attention is invited to Lok Sabha Unstarred Question No. 1879 answered on 8th June, 1967, which clarifies the position in this regard.

Increments to Central Government Employees

9591. SHRI HIMATSINGKA : Will the Minis ter of FINANCE be pleased to state :

(a) when the present rates of annual increments admissible to each of the different categories of Central Government employees were fixed ;

(b) how far the real value of the rupee has come down since then, taking into account the up-to-date increase in prices of consumer goods ;

(c) whether in view of this devaluation of the rupee, Government have decided to increase the rates of annual increments for different categories of employees ; and

(d) if so, what are the proposed revised rates and if not, the reasons therefor ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) From 1.7.1959.

(b) Approximately 41.67%

(c) and (d). No, Sir. The reasons are :

(i) The existing pay scales and the rates of increments were laid down with effect from 1.7.1959 only and a revision of the same has to await detailed examination by the next Pay Commission when appointed ;

(ii) Central Government Employees are being compensated for rise in cost of living by suitable adjustments in dearness allowance from time to time ; and

(iii) There is at present a ban on revision of salary structures at all levels, imposed as a measure of economy in administrative expenditure.

Primary Health Centres in Madras

9592. SHRI KIRUTTINAN : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) the number of Primary Health Centres working in Madras State as on the 31st December, 1967 ;

(b) whether Government have allotted any funds to provide buildings for these centres ; and

(c) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) 257.

(b) and (c). With effect from April, 1958, the Central Government have been assisting the State Governments with a non-recurring grant upto a ceiling of Rs. 67,500/- (Rs. 60,000/- for buildings and Rs. 7,500/- for equipment) or 75% of the non recurring expenditure actually incurred, whichever is less.

The exact amount of funds sanctioned or utilised by the Government of Madras for construction of buildings for Primary Health Centres is not readily ascertainable as according to the procedure laid down upto the year 1967-68, assistance to the State Governments was not released schemewise but in lump for all the health schemes together in a group.

Medical Colleges

9593. SHRI KIRUTTINAN : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) the number of Medical Colleges working in the country upto the end of 1967; State-wise ;

(b) the total number of students applied and got admission for degree course in 1967 (State-wise) ; and

(c) whether Government have taken any steps to admit all the students who are willing to join the medical course ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) A list of Medical Colleges is laid on the Table of the House. [*Placed in Library. See* No. LT-1185/68]

(b) The information is not readily available. It may, however, be stated that